

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**

**FAO No. 2491 of 2016**

Sahrn

... Appellants

V/s


Lahri Jagga & ors.

..... Respondents

**Resp.No.2-** Poonam Sharma, W/o Gori Shanker,  
Resident of 7124, Vidhya Dhar Nagar,  
Sector-7, Ward No. 69, Jaipur (Rajasthan)  
(owner of offending vehicle No. RJ-13-GA-6506)

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **24.07.2019(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 6<sup>th</sup> May'  
2019.

  
Superintendent (Judl.),  
For Registrar (Judicial)